

1	K.NATARAJAN
	<p>Learned High Court Government Pleader accepts notice for the respondent No.1-State. ORDER ON I.A.NO.1/2024</p> <p>Heard the learned Additional Solicitor General for the petitioners on I.A.No.1/2024. Learned Additional Solicitor General submits the alleged offences against the petitioners in the FIR ar used PVC pipe which is not a deadly weapon falls under the category of Section 324 of IPC. The remain Considering the same, the further investigation against the petitioners in Crime No.16/2024 registered b Issue notice to respondent No.2.</p>